



MIZORAM STATE POLLUTION CONTROL BOARD

No.H.88088/Poltn/32(3)/2021-MPCB/132-134

Dated Aizawl, the 5th October, 2021

To,

The Consultant (Judicial)
NGT (P.B)

Subject: Compliance to the Hon'ble NGT order on OA No. 593/2017 in the matter of Paryavaran Suraksha Amiti & Anr. v/s Union of India & Ors

Sir,

With reference to the subject cited above, please find enclosed herewith updated compliance status to the Hon'ble NGT order on OA No. 593/2017 in the matter of Paryavaran Suraksha Amiti & Anr. v.s. Union of India & Ors. received from the UD&PA Department, Government of Mizoram for favor of information and necessary action.

Yours faithfully,

Enclo: As above


(C.LALDUHAWMA)
Member Secretary,

Mizoram Pollution Control Board

Memo No.H.88088/Poltn/32(3)/2021-MPCB/132-134 : Dated Aizawl, the 5th October, 2021

- Copy to:
1. The Member Secretary, CPCB, MoEF&CC, Govt of India for favor of information and necessary action
 2. Shri Siddesh Kotwal, Standing Counsel for Mizoram, Supreme Court of India, J1, Upasan Building 1, Hailey Road, N. Delhi – 110001 for favor of information and necessary action
 3. The Under Secretary, EF&CC, Govt. of Mizoram w.r.t his letter No.C.18014/257/2017-FST/1 dt. 30.04.2021 for favor of information
 4. The Under Secretary, L&J, Govt of Mizoram for favor of information,
 5. The Under Secretary, UD&PA, Govt of Mizoram for favor of information.
 6. The Regional Director, Regional Directorate, CPCB, Shillong for favour of information and necessary action.


(C. LALDUHAWMA)
Member Secretary
Mizoram Pollution Control Board

**GOVERNMENT OF MIZORAM
URBAN DEVELOPMENT & POVERTY ALLEVIATION DEPARTMENT
MIZORAM NEW CAPITAL COMPLEX (MINECO)**

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**Subj: Paryavarán Suraksha Samiti & Anr Vrs Union of India & Ors
(O.A.No.593 of 2017) - regarding**

Ref: Letter No.C.18014/257/2017-FST, Dated 10th December, 2020

The Under Secretary, Environment, Forest & Climate Change Department may kindly refer to letter No. and Date and find enclosed herewith a para-wise comments on *Paryavarán Suraksha Samiti & Anr Vrs Union of India & Ors (O.A.No.593 of 2017) on the points stated in email dated 16.10.2021 of Shri Arshiya Ghose, Advocate, Junior to Mr Shddhesh Kotwal, Standing Counsel for the State of Mizoram, Supreme Court of India, duly vetted by Law & Judicial Department vide ID No.LJC.48/2021/52 dated 14th April, 2021 for information and necessary action..*

Enclosed: As stated

(ZORAMSIAMA HMAR)

Under Secretary to the Govt. of Mizoram
Urban Development & Poverty Alleviation Department.

**Under Secretary,
Environment, Forest & Climate Change Department**

1.D . No.C.18015/89/2017-UD&PA : Dated Aizawl the 19th April, 2021

23/4/2021
Supdt

25/4/2021
Jpr

26/4/21

**Para- wise comments on Paryavaran Suraksha Samiti & Anr Vrs Union of India &Ors
(O.A No.593 of 2017)**

- Sl. 1. The first and only constructed STP in Aizawl Mizoram will cater 30% of the generated sewage. Apart from this, the gap in generation and treatment is being addressed by construction of Bio-digester 285 units serving 4500 households. 5 nos of Cesspool cleaners has also been procured and handed over to Aizawl Municipal Corporation.
- Sl. 2. There has been a delay in the commissioning of STP as the project goes hand in hand with the network. Although the plant is ready for commissioning, the progress of sewage network has faced considerable drawback due to the Covid-19 pandemic which is beyond the control of any authority. In addition, due to the border issue faced by the state, the main gateway was blocked for a period of more than a month which made it impossible to bring any labour or material to Aizawl. It was planned to commission the STP and sewerage network by 27 Nov, 2020, but due to the hindrances caused by the above mentioned issues, the target could not be achieved. However, now that we have reached a certain normalcy, we are trying our best to complete house connection of sewage network so as to commission the project as soon as possible.
- Sl.3. The project is still ongoing and every effort is given to utilize the full capacity of the STP.
- Sl. 4-6 - NA
- Sl.7. In compliance with the new requirements of the CPCB for operation and monitoring of the Treatment Plant, Online Continuous Effluent Monitoring System is planned to be set up and procurement is in progress.
- Sl.8. Action plan submitted to concern Department.
- Sl.10. Action plan once approved and enforced, 100% utilization of treated wastewater will be achieved.
- Sl. 9,11-16 - NA